

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

CP 339/2003 IN
O.A.1336/2003

Thursday, this the 25th day of September, 2003

HON'BLE MRS. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J)
HON'BLE MR. V.K. MAJOTRA, MEMBER (A)

Shri Ashok Giri and 10 Others

... Petitioners
(Through V.P.S. Tyagi & Atul Kumar, Advocates)

Versus

Brigadier M.P. Singh,
Commandant, 510, Army Base Workshop,
Meerut Cantt.

... Respondent

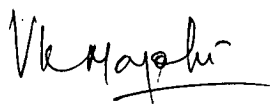
O R D E R (ORAL)

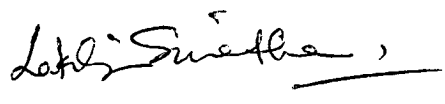
BY HON'BLE MRS. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J) :

Heard Shri V.P.S. Tyagi, learned counsel for the petitioners in CP 339/2003.

2. We have also perused the Tribunal's order dated 28.5.2003 against which the petitioners allege contumacious and wilful disobedience on the part of the respondent. However, it is relevant to note that the learned counsel confirms that the petitioners are being paid as per the order and no recovery has been effected by the respondents. If that is so, we do not find any force in the submissions of the learned counsel to justify issuing notices on CP 339/2003 as not even ^{an} ~~the~~ prima facie case of contempt has been made out.

3. In the circumstances, CP 339/2003 is dismissed.


(V.K. MAJOTRA)
MEMBER (A)


(MRS. LAKSHMI SWAMINATHAN)
VICE CHAIRMAN (J)

/pkf/